

the Houses of Parliament during the last session and assented to since a report was last made to the House on the 14th May, 1973:—

1. The Central Excises and Salt (Amendment) Bill, 1973.

2. The Manipur State Legislature (Delegation of Powers) Bill, 1973.

2. Sir, I also lay on the Table copies, duly authenticated by the Secretary of Rajya Sabha, of the following four Bills passed by the Houses of Parliament during the last session and assented to since a report was last made to the House on the 14th May, 1973:—

1. The North-Eastern Hill University Bill, 1973.

2. The Cinematograph (Amendment) Bill, 1973.

3. The Coal Mines (Nationalisation) Bill, 1973.

4. The Apprentices (Amendment) Bill, 1973.

STATEMENT CORRECTING INFORMATION GIVEN ON THE 4TH DECEMBER, 1972 REGARDING ACCIDENT TO 22 UP NEW DELHI—HYDERABAD DAKSHIN EXPRESS AND 39-UP JANATA EXPRESS

THE MINISTER OF RAILWAYS (SHRI L. N. MISHRA): Sir, I lay on the Table a statement correcting the information given to the House on the 4th December, 1972 regarding accidents to 22-Up New Delhi-Hyderabad Dakshin Express and 39-Up Janata Express on the 2nd and 3rd December, 1972, respectively.

STATEMENT

On 4th December, 1972, my predecessor had made a statement in the House regarding accidents to 22-Up New Delhi-Hyderabad Dakshin Ex-

press and 39-Up Janata Express which took place on 2nd and 3rd December, 1972, respectively. In regard to the accident to 22-Up Dakshin Express, he had stated that 2 persons sustained serious injuries and that the Commissioner of Railway Safety would be holding a statutory inquiry into this accident at Bina from the 8th of December, 1972.

A statutory inquiry by the Commission of Railway Safety is obligatory in case of accidents in which trains carrying passengers are involved and which are attended with loss of human life and/or grievous hurt to passengers or damage to railway property exceeding Rs. 50,000. It has however been clarified subsequently by the railway administration that in the case of the accident to 22-Up New Delhi-Hyderabad Dakshin Express on 2nd December, 1972, the injuries sustained by the two persons were of a minor nature. This being so, no statutory inquiry was necessary and was, therefore, not held. I may, however, add that an inquiry into this accident has already been held by the railway administration.

This statement could not be made earlier as the information about this accident having not been inquired into by the Commissioner of Railway Safety was received subsequently.

UNTOUCHABILITY (OFFENCES) AMENDMENT AND MISCELLANEOUS PROVISION BILL

EXTENSION OF TIME FOR PRESENTATION REPORT OF JOINT COMMITTEE

SHRI S. M. SIDDAYYA: I beg to move:

“That this House do further extend upto the last day of the first week of the next session, the time for the presentation of the Report of the Joint Committee on the Bill

[Shri S. M. Siddayya]

to amend the Untouchability (Offences) Act, 1955 and further to amend the Representation of the People Act, 1951."

MR. SPEAKER: The question is:

"That this House do further extend upto the last day of the first week of the next session, the time for the presentation of the Report of the Joint Committee on the Bill to amend the Untouchability (Offences) Act, 1955 and further to amend the Representation of the People Act, 1951".

The motion was adopted.

RESERVE BANK OF INDIA
(AMENDMENT) BILL*

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI K.
R. GANESH): On behalf of Shri
Yeshwantrao Chavan, I beg to move
for leave to introduce a Bill further
to amend the Reserve Bank of India
Act, 1934.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Reserve Bank of India Act, 1934."

The motion was adopted.

SHRI K. R. GANESH: I introduce
the Bill.

13.42 hrs.

MATTER UNDER RULE 377
ALLEGED IRREGULARITIES IN FIXING
PRICE AND DISTRIBUTION OF YARN

श्री मधु लिमये (बांका) : अध्यक्ष महोदय आज बिहार, मणिपुर, उत्तर प्रदेश, महाराष्ट्र, तमिलनाडु तथा अन्य राज्यों के लाखों बुनकर भुखमरी की छाया में हैं, व्यापार मंत्रालय ने और टैक्स्टाइल कमिश्नर ने सूत का दाम नियन्त्रित करने के मामले में और उसके वितरण के मामले में जो गड़बड़ियाँ की हैं, उस से भुखमरी

का सामना इन बुनकरों को करना पड़ रहा है। इस में केवल अकार्यक्षमता का सवाल नहीं है मुझे ऐसा लगता है कि उच्चस्तर इस में भ्रष्टाचार और बेईमानी भी दिखाई दे रही है। सरकार के द्वारा सूत और कपड़े के दामों के जो आकड़े सदन के सामने पेश किए गए हैं वे बिल्कुल विश्वासनीय नहीं हैं। कभी-कभी कानून से या स्वेच्छा से कुछ कपड़ों के दाम निर्धारित किए जाते हैं, लेकिन इन दामों का और वास्तविक दामों का कोई सम्बन्ध नहीं रहता है सरकारी सूचकांक इन्हीं कागजी दामों के आधार पर तय किए जाते हैं।

विगत मई महीने में श्री ए० सी० जार्ज ने संसद को कहा था कि कपड़े के दाम अप्रैल, 1972 से 1973 तक औसत 5.2 प्रतिशत बढ़ गए हैं—यह बिल्कुल गलत बयान था। इन आंकड़ों पर स्वयं वित्त मंत्री जी को भी विश्वास नहीं था इसी लिये वित्त मंत्री जी ने संसद को आश्वासन दिया था कि कपड़े के दाम घटाने को बारे में वे व्यापार मंत्रालय से अनुरोध कर रहे हैं।

अध्यक्ष महोदय, 1971 में रुई के दाम बहुत ज्यादा बढ़ गए थे, बाद में वे गिरने लगे जब सूत नियन्त्रण का आदेश जारी किया गया, तब सूत के दाम बीच में बहुत ज्यादा गिरने के बाद कुछ बढ़ने लगे थे। फिर भी 1971 की तुलना में रुई के दाम 28 प्रतिशत से लेकर 50 प्रतिशत तक गिर गए थे। लेकिन रुई के दाम कम होने का उपभोक्ताओं को जग भी फायदा नहीं हुआ। इस का साफ मतलब है कि दो वर्षों के अन्दर रुई उत्पादकों की जेब से तकरीबन 400 करोड़ रुपया निकल गया और मिल-मालिकों, चोरबाजारी करने वाले लोगों, नौकरशाहों और मंत्रियों, इन लोगों के हाथों में चला गया।

अध्यक्ष महोदय, मिलों के मुनाफों के कुछ आंकड़े मैं पेश करता हूँ, जिन से आप